

**HIGH COURT FOR THE STATE OF TELANGANA AT
HYDERABAD**

C I R C U L A R

ROC.NO. 1311/2019-C.1

DT:03-10-2020

Sub: Public Services –TJMSS – Some of the Unit Heads seeking instructions regarding implementation of catch-up Rule in view of the Judgment of Hon’ble Apex Court in Civil Appeal Nos. 6631 & 6632/2015 in S.Paneer Selvam and other Vs. Government of Tamilnadu & others – **Certain Instructions** – Issued.

It is brought to the notice of the High Court that while considering the promotions and fixing the inter-se-seniority of the employees, some of the Unit Heads are seeking instructions regarding implementation of catch-up Rule in view of the Judgment of Hon’ble Apex Court in Civil Appeal Nos. 6631 & 6632/2015 in S.Paneer Selvam and other Vs. Government of Tamilnadu & others.

Therefore, **all the Principal District Judges/Unit Heads in the State are informed that they have to implement the ‘catch-up’ rule in the absence of any legislation made by the State Government permitting conferment of consequential seniority to persons belonging to SC/ST community, who have been promoted, in view of the decision of the Supreme Court in *Pravakar Mallick and Ors. Vs. The State of Orissa and Ors. (MANU/SC/0379/2020) (dt.17.04.2020).***

Receipt of the Circular may kindly be acknowledged by Return Post.


**REGISTRAR (VIGILANCE)
FAC REGISTRAR (ADMN.).**

**To
All the Principal District Judges/Unit Heads in the State.**

The Section Officer, Special Officer’s Section, High Court for the State of Telangana, Hyderabad (with a request to incorporate the circular in the compendium of circulars).

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